



THE TAMIL NADU LEGISLATIVE ASSEMBLY

SEVENTH LEGISLATIVE ASSEMBLY

SEVENTH SESSION
(From 24th October 1983 to 18th November 1983)

RESUME OF BUSINESS

Government of Tamil Nadu
1984

Legislative Assembly Department
Fort St. George, Madras-600009

PREFACE

This publication contains a brief resume of the business transacted by the Tamil Nadu Legislative Assembly during the seventh session of the Seventh Legislative Assembly held on 24th October, 1983 to 18th November 1983.

Madras-600009
Dated: 30th November 1983

G.M. ALAGARSWAMY
Secretary

CONTENTS

Serial Number	Subject	Pages.
I.	Summons	1
II.	Duration of the Meeting	1
III.	Prorogation	1
IV.	Actual days of Sittings of the Assembly	1
V.	Obituary References	2
VI.	Condolence Resolutions	3
VII.	Panel of Chairmen	4
VIII.	Questions	4
IX.	Personal Explanation under Rule 105 of the Tamil Nadu Legislative Assembly Rules	4
X.	Statement made by Minister under Rule 106 of the Tamil Nadu Legislative Assembly Rules	5
XI.	Statement made by Minister under Rule 107 of the Tamil Nadu Legislative Assembly Rules	5
XII.	Adjournment Motions	5
XIII.	Calling Attention Notices under Rule 54 of the Tamil Nadu Legislative Assembly Rules	6
XIV.	Motion Expressing want of Confidence in the Ministry.	9
XV.	Financial Business	9
XVI.	Legislative Business	10
XVII.	Government Resolution	13
XVIII.	Government Motions	15
XIX.	Privilege Matters	18
XX.	Rulings given by Hon. Speaker	19

Serial Number	Subject	Pages.
XXI.	Presentation of Committee Reports	19
XXII.	Constitutions of Committees	19
XXIII.	Return of Assets	20
XXIV.	Paper placed on the Table of the House	20
	Appendix	21

**TAMIL NADU LEGISLATIVE ASSEMBLY
SEVENTH ASSEMBLY - SEVENTH SESSION**

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY FROM 24th OCTOBER TO 18th NOVEMBER, 1983**

I. SUMMONS

Summons for the meetings of the Seventh Session of the Seventh Assembly were issued to the Members on the 30th September 1983 in G.O. Ms. No.202, Legislative Assembly Department, dated 30th September 1983.

II. DURATION OF THE MEETING

The Meeting of the Seventh Session of the Seventh Legislative Assembly commenced on the 24th October 1983 and was adjourned on 1st November 1983 to meet again on the 8th November 1983.

The House met again on 8th November and the House was adjourned 'Sine-die' on the 18th November 1983.

III. PROROGATION

The Seventh Session of the Seventh Tamil Nadu Legislative Assembly was prorogued with effect from 3rd December 1983.

IV. ACTUAL DAYS OF SITTINGS OF THE ASSEMBLY

The Legislative Assembly met for 17 days during the period from 24th October to 18th November on the following dates:-

24th October 1983, 25th October 1983, 26th October 1983, 27th October 1983, 28th October 1983, 29th October 1983, 31st October 1983, 1st November 1983, 8th November 1983, 9th November 1983, 10th November 1983, 11th November 1983, 14th November 1983, 15th November 1983, 16th November 1983, 17th November 1983 and 18th November 1983.

It also met in the evening on 17th November 1983.

In terms of Hours it sat for 72 Hours and 4 Minutes.

V. OBITUARY REFERENCES

Obituary References were made in the Assembly on the demise of the following persons on the dates noted against each:-

<i>Serial Number</i>	<i>Name.</i>	<i>Constituency</i>	<i>Period in which served as Member.</i>	<i>Date of Demise.</i>	<i>Date on which reference was made in the House.</i>
(1)	(2)	(3)	(4)	(5)	(6)
1.	Thiru R. Srinivasa Iyer.	Pattukottai	1957-62	23rd May 1983.	24th October 1983.
2.	Thiru M. Kandasamy Padayatchi	Ulundurpet	1952-57 1957-62 1967-71	2nd June 1983.	Do.
3.	Thiru C.K. Chinnarajee Gounder	Sengam, Thirupathur (North Arcot District)	1962-67 1967-71	7th June 1983.	Do.
4.	Thiru M. Surendran	Mettur	1967-71 1971-76	Do.	Do.
5.	Thiru R. Kaliappan	Yercaud (S.T.)	1977-80	8th June 1983.	Do.
6.	Thiru P.T. Venkatachari.	Hosur (General Rural).	1937-39	11th June 1983.	Do.
7.	Thiru N. Venkataramaiah.	Narasarapet	1952-53	28th June 1983.	Do.
8.	Thiru S. Thinakaranamy Thevar.	Sedappatti	1952-57	18th August 1983.	Do.
9.	Thiru P. Thambi Naicker.	Vada Madurai.	1967-71	5th September 1983.	Do.
10.	Thiru V.K. Ramarasan.	Bhavanisagar (S.C.)	1967-71 1971-76	16th September 1983.	Do.
11.	Thirui V. Thulukkanam.	Ulundurpet (S.C.)	1977-80	17th October 1983.	Do.
12.	Thiru Sardar Hukam Singh.	Former Speaker, Lok Sabha,	...	27th May 1983.	Do.

VI. CONDOLENCE RESOLUTIONS

On the 24th October, 1983 Hon. Speaker moved the following condolence Resolutions, viz:-

(1) திரு. பி. பக்தவத்சலு நாயுடு, முன்னாள் பேரவைத் துணைத் தலைவர் அவர்கள் மறைவு குறித்து.

"திரு. பி. பக்தவத்சலு நாயுடு அவர்கள் 1937 ஆம் ஆண்டிலிருந்து 1939 ஆம் ஆண்டு வரை இராணிப்பேட்டை பொதுக் கிராமப்புறத் தொகுதியிலிருந்து அன்றைய ஒருங்கிணைந்த சென்னை சட்டமன்றப் பேரவைக்கும், 1952 ஆம் ஆண்டிலிருந்து 1957 ஆம் ஆண்டு வரை வடாற்காடு மாவட்டம், அரக்கோணம் தொகுதியிலிருந்தும் 1957 ஆம் ஆண்டிலிருந்து 1962 ஆம் ஆண்டு வரையிலும் வடாற்காடு மாவட்டம் சோளிங்கர் தொகுதியிலிருந்தும் இருமுறை தமிழ்நாடு சட்டமன்றப் பேரவைக்குத் தேர்ந்தெடுக்கப் பெற்றார். 1952 ஆம் ஆண்டிலிருந்து 1957 ஆம் ஆண்டு வரையிலும் மற்றும் 1957 ஆம் ஆண்டு ஆண்டிலிருந்து 1962 ஆம் ஆண்டு வரையிலும் இருமுறை சட்டமன்றப் பேரவையின் துணைத் தலைவராகத் தேர்ந்தெடுக்கப் பெற்று பணியாற்றினார். மேலும் சட்டமன்றப் பேரவைத் தலைவர் பதவி மூன்று முறைகள் நிரப்பப்படாத பொழுது அப்பதவிக்குரிய பணிகளையும் அவர் சிறப்பாக ஆற்றி வந்தார். அன்னார் 16.6.1983 ஆம் தேதியன்று மறைந்ததை குறித்து இப்பேரவை தனது ஆழ்ந்த துயரத்தைத் தெரிவித்துக் கொள்கிறது."

அன்னாரின் மறைவு குறித்து அவரை இழந்துவிட்ட குடும்பத்தினருக்கு ஆழ்ந்த வருத்தத்தையும், அனுதாபத்தையும், இரங்கலையும் இப்பேரவை தெரிவித்துக் கொள்கிறது.

(2) திரு. கே. ஏ. மதியழகன், முன்னாள் பேரவைத் தலைவர் அவர்கள் மறைவு குறித்து.

"திரு. கே. ஏ. மதியழகன் அவர்கள் 1962 ஆம் ஆண்டிலிருந்து 1967 ஆம் ஆண்டு வரையும், 1967 ஆம் ஆண்டிலிருந்து 1971 ஆம் ஆண்டு வரையும் மற்றும் 1971 ஆம் ஆண்டிலிருந்து 1976 ஆம் ஆண்டு வரையும் சென்னை நகர் ஆயிரம் விளக்குத் தொகுதியில் இருந்து மூன்று முறை தமிழ்நாடு சட்டமன்றப் பேரவைக்குத் தேர்ந்தெடுக்கப் பெற்று நல்லமுறையில் பணியாற்றி உள்ளார். 1967 ஆம் ஆண்டிலிருந்து 1970 ஆம் ஆண்டு வரையும் தமிழக அமைச்சரவையில் அமைச்சராகவும் மற்றும் 1971 ஆம் ஆண்டிலிருந்து 1972 ஆம் ஆண்டு வரை தமிழ்நாடு சட்டமன்றப் பேரவையின் தலைவராகவும் நல்ல முறையில் பணியாற்றியுள்ளார். அன்னார் 17.8.1983 ஆம் தேதி அன்று மறைந்ததைக் குறித்து இப்பேரவை தனது ஆழ்ந்த துயரத்தைத் தெரிவித்துக் கொள்கிறது."

அன்னாரின் மறைவு குறித்து அவரை இழந்துவிட்ட குடும்பத்தினருக்கு ஆழ்ந்த வருத்தத்தையும், அனுதாபத்தையும், இரங்கலையும் இப்பேரவை தெரிவித்துக் கொள்கிறது."

(3) இலங்கையில் இனப்படுகொலைகளின் காரணமாக தமிழர்கள் உயிரிழந்தமை குறித்து.

"இலங்கையில் வாழும் ஈழத்தமிழர்கள், இந்தியப் பரம்பரை வழி வந்த தமிழர்கள், இந்தியத் தமிழர்கள் ஆகியோர் தொடர்ந்து சென்ற முப்பத்தைந்து ஆண்டுகளுக்கு மேலாக அவ்வப்போது பலவித இன்னல்களுக்கு ஆளாக்கப்பட்டு, வாழ்வுரிமைகள் பறிக்கப்பட்டு, உயிர்களும் உடைமைகளும் அழிக்கப்பட்டச் சொத்துக்கள் சூறையாடப்பட்டு, சிறைக் கொடுமைகளுக்கு உள்ளாக்கப்பட்டு, பெண்கள் கற்பு அழிக்கப்பட்டு பாதுகாப்பு ஏதும் இன்றி அல்லறப்பட்டு, கடந்த ஜீலைத் திங்கள் தொடங்கி தொடர்ந்து சிங்கள இனவெறியர்களாலும், இலங்கை இராணுவத்தினர்-காவல்துறையினர் ஆகியோராலும், கொலை, கொள்ளை, கற்பழிப்பு, சூறையாடுதல், தீ வைத்தல், தீங்கிழைத்தல் போன்ற கொடுஞ்செயல்களுக்கு ஆளாக்கப் பட்டிருப்பதை அறிந்து, இப்பேரவை தனது ஆற்றொளாத் துக்கத்தையும், துயரத்தையும் தெரிவிப்பதுடன், கலவரங்களில் உயிரிழந்தவர்களுக்கு வீர அஞ்சலி செலுத்துவதுடன், அவர்களின் குடும்பத்தினர்க்குத் தனது ஆழ்ந்த இரங்கலைத் தெரிவித்துக் கொள்கிறது. அக்கலவரங்களில் உடைமைகளையும், உரிமைகளையும் இழந்து தவித்திடும் அனைவர்க்கும் இப்பேரவை தனது ஆழ்ந்த வருத்தத்தையும், பரிவையும் தெரிவித்துக் கொள்கிறது."

The above Resolutions were passed Nem Con and thereafter the House adjourned on that day as a mark of respect to the deceased.

On the 14th November, 1983, the Hon. Leader of the House (Minister for Finance) moved the following condolence Resolution viz:-

(4) திரு. என். கிட்டப்பா சட்டமன்றப் பேரவை உறுப்பினர் அவர்கள் மறைவு குறித்து.

"திரு. என். கிட்டப்பா அவர்கள் தமிழ்நாடு சட்டமன்றப் பேரவைக்கு 1967 ஆம் ஆண்டிலிருந்து 1971 ஆம் ஆண்டு வரையும், 1971 ஆம் ஆண்டிலிருந்து 1976 ஆம் ஆண்டு வரையும், 1977 ஆம் ஆண்டிலிருந்து 1980 ஆம் ஆண்டு வரையும் மற்றும் 1980 ஆம் ஆண்டிலிருந்து தற்போதைய சட்டமன்றத்திற்கும் தஞ்சாவூர் மாவட்டம், மயிலாடுதுறை தொகுதியிலிருந்து நான்கு முறை தேர்ந்தெடுக்கப் பெற்று நல்லமுறையில் பணியாற்றியுள்ளார். அவர் இனிய பண்பும், உள்ளமும், செயல்திறனும் கொண்டவர். அன்னார் 11.11.1983 ஆம் தேதியன்று மறைந்ததைக் குறித்து இப்பேரவை தனது ஆழ்ந்த துயரத்தைத் தெரிவித்துக் கொள்கிறது."

அன்னாரின் மறைவு குறித்து அவரை இழந்துவிட்ட குடும்பத்தினருக்கு ஆழ்ந்த வருத்தத்தையும், அனுதாபத்தையும், இரங்கலையும் இப்பேரவை தெரிவித்துக் கொள்கிறது.

The above Resolution was passed Nem Con and thereafter the House adjourned on that day as a mark of respect to the deceased/

VII. PANEL OF CHAIRMEN

On the 25th October 1983, Hon. Speaker announced the following Panel Chairmen for the Seventh Session of the Seventh Legislative Assembly:-

1. Thiru S. Jagathrakshakan
2. Thiru M. Chinnaraj
3. Thirumathi D. Yasodha
4. Thiru Babu Janarthanam
5. Thiru N. Varadarajan

VIII. QUESTIONS

Two Hundred and Eight Starred Questions were answered on the floor the House and Answers to Six hundred and Fifty Unstarred Questions were placed on the Table of the House.

X. PERSONAL EXPLANATION UNDER RULE 105 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

On the 16th November 1983 Thiru L. Elayaperumal made personal explanation under Rule 105 of the Tamil Nadu Legislative Assembly Rules with regard to the fast undertaken by him on 31st October 1983.

**X. STATEMENT MADE BY MINISTERS UNDER RULE 106 OF
THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES**

During the period under review only one statement under Rule 106 of Tamil Nadu Legislative Assembly Rules was made on the 27th October 1983 by the Hon. Minister for Revenue, on the damages caused due to the heavy rain in City and the relief measures taken thereon by the Government.

**XI. STATEMENT MADE BY MINISTER UNDER RULE 107 OF
THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES**

On the 29th October 1983 Hon. Dr. V.R. Nedunchezhiyan, Leader of the House (Minister for Finance) made a correction statement under Rule 107 of the Tamil Nadu Legislative Assembly Rules.

XII. ADJOURNMENT MOTIONS

The following notices of Motions for adjournments of the Business of the House were brought before the House and the Hon. Speaker withheld the consent to raise the same after hearing both Members and Hon. Ministers concerned.

<i>Sl. No.</i>	<i>Date</i>	<i>Name of the members.</i>	<i>Subject.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1.	28th October 1983	Thiruvallargal:- R. Krishnan P. Eswaramoorthy alias Soranam S. Balan, T.K. Nallappan, S. Sivasamy M. Ambikapathy, N.A. Poongavanam V. Rajasekaran	Damages caused due to heavy rain in Madras City.
2.	29th October 1983	Thiruvallargal:- R. Umanath, N. Varadarajan T.K. Nallappan, R. Karuppiyah P. Eswaramoorthy alias Soranam R. Krishnan, S. Balan, P. Nedumaran P.S. Thiruvengadam, G. Chockalingam R. Navaneethakrishna Pandian M. Ambikapathy, S. Alagarswamy P. Uthirapathy, P. Vijayaragavan N.S.V. Chittan	Fast undertaken by the Prisoners in certain Jail viz., Tiruchirappalli, Madurai, etc.
3.	31st October 1983	Thiruvallargal:- P. Nedumaran, M. Appadurai S.N. Ramasamy Anbil P. Dharmalingam P. Eswaramoorthy alias Soranam	Search made by the Police in Madurai Adheenam Mutt.

<i>Sl. No.</i>	<i>Date</i>	<i>Name of the members.</i>	<i>Subject.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
4.	1st November 1983	Thiruvallargal:- R. Umanath, N. Varadharajan, K. Ramani, K.R. Sundaram P. Eswaramoorthy alias Soranam A.D. Kulasekar, M. Arumugam M. Ambikapathy, N.S.V. Chithan R. Vijayaragunatha Thondaiman	Closure of certain Textile Mills at Thiruppur, Pudukkottai, etc.
5.	11th November 1983	Thiruvallargal:- Pammal Nallathambi P. Eswaramoorthy alias Soranam D. Mony, T.K. Nallappan, R. Karuppiyah S. Alagarsamy	Robbery by certain masked men at Balaji Nagar, Tambaram.
6.	17th November 1983.	Thiruvallargal:- K.S.G. Haja Shereef, (Leader of Opposition), P. Eswaramoorthy alias Soranam, R. Krishnan, T.K. Nallappan M. Appadurai, N.A. Poongavanam S. Alagarsamy, N.S.V. Chithan P. Ponnurangam	Fire accident at Ice House area, Madras City.

XIII. CALLING ATTENTION NOTICES UNDER RULE 54 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

Fifteen statements were made on the floor of the House by the Hon. Minister under Rule 54 of the Tamil Nadu Legislative Assembly Rules on the following matters of urgent public importance:-

<i>Serial Number</i>	<i>Date on which the Statement was made.</i>	<i>Name of the Members who called the attention of the Ministers.</i>	<i>Ministers who made the Statement.</i>	<i>Subject.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
1.	28th October, 1983	Thiru R. Rajamanickam.	Hon. Minister for Dairy Development.	"Necessity to give power connection to all those having electric motors in Thanjavur District.
2.	29th October, 1983.	Thiruvallargal:- N. Varadarajan, R. Umanath.	Hon. Minister for Transport on behalf of Hon. Minister for Local Administration.	"Mosquito menace of Dindigul Town."

<i>Serial Number</i>	<i>Date on which the Statement was made.</i>	<i>Name of the Members who called the attention of the Ministers.</i>	<i>Ministers who made the Statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)	(5)
3.	31st October 1983.	Thiru S. Semmalai	Hon. Minister for Industries.	"Hardship experience by the Weaves Co-operative Society due to lower rate of percentage of profile in procurement on Handloom cloth and belated procurement and payment by the Co-operative Organisation."
4.	31st October 1983.	Thiruvallargal:- N. Varadarajan R. Umanath.	Hon. Minister for Environmental Pollution Control.	"Efflux of drainage water from the Tanneries around Dindigul Town causing contamination drinking water and affecting agriculture and public health."
5.	1st November, 1983.	Thiruvallargal:- M. Ambikapathy R. Rajamanickam P. Uthirapathi.	Hon. Minister for Irrigation.	"Non-availability sufficient water for irrigation to the Agriculturists Thanjavur District.
6.	10th November 1983.	Thiruvallargal:- M. Appadurai, M. Arumugam, S. Sivasamy, T.K. Nallappan. S. Alagarsamy, R. Karuppiyah.	Hon. Minister for Education.	"Proposal to Hand over the Government Alagappa Chettiar Ploytechnic, Karaikudi to private Management."
7.	10th November 1983.	Thiruvallargal:- K.R. Sundaram., N. Varadarajan. J. Hemachandran.	Hon. Minister for Labour.	"Fire Accident in SIPCOT, Ranipet on 14th October 1983."
8.	11th November 1983.	Thiru Pammal Nallathambi.	Hon. Minister for Local Administration.	"Dumping of garbage in Velachery road, Madras causing stagnation of drainage and rain water."

<i>Serial Number</i>	<i>Date on which the Statement was made.</i>	<i>Name of the Members who called the attention of the Ministers.</i>	<i>Ministers who made the Statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)	(5)
9.	11th November 1983.	Thiruvallargal:- S. Balan, P. Eswaramoorthy alias Soranam.	Hon. Minister for Labour.	"Non-functioning of the pumping station in Perambur, Madras."
10.	15th November 1983.	Thiru N. Sivagnanam.	Hon. Minister for Co- operation and Law.	"Non-erection of tube wells in Thanjavur District."
11.	15th November 1983.	Thiruvallargal:- D. Mony J. Hemachandran	Hon. Minister for Health.	"Spreading Malaria due to mosquito menace in Pudukkandai in Kanyakumari District."
12.	16th November 1983.	Thiru P.S. Thiruvengadam.	Hon. Minister for Local Administration.	"Dilapidated conditions of the Primary Schools buildings in North Arcot District due to non-repairs."
13.	16th November 1983.	Thiruvallargal:- D. Mony J. Hemachandran.	Hon. Minister for Khadi.	"Stagnation of lakhs of tonnes of honey and non-payment of money to the members in Beekeepers' Co- operative Society in Marthandam, Kanyakumari District.
14.	17th November 1983.	Thiruvallargal:- S. Balan, N.V.N. Somu, L. Elayaperumal.	Hon. Minister for Local Administration.	"Inconvenience caused to the public due to stagnation of rain water in view of silted up drains in and around B & C Mills in Madras."
15.	17th November 1983.	Thirui M. Chinnasamy.	Hon. Minister for Environmental Pollution Control.	"Efflux of drainage water from the dyeing factories in Karur Town into Amaravathi river causing contamination of drinking water."

XIV. MOTION EXPRESSING WANT OF CONFIDENCE IN THE MINISTRY

On the 31st October, 1983 Hon. Speaker read out the following notice of motion given by Thiruvallargal N. Sankaraiah and R. Umanath under Rule 71 (2) of the Tamil Nadu Legislative Assembly Rules and requested the Members who were in favour of leave being granted to raise in their places.

"That this House expresses its want of confidence in the Council of Ministers headed by Hon. Thiru M.G. Ramachandran."

As more than 24 Members stood up in favour of the motion, Hon. Speaker announced that leave had been granted and the motion would be moved on the 8th November, 1983 by Thiru R. Umanath.

Thiru R. Umanath moved the motion on the 8th November, 1983. The discussion on the above motion took place on the 8th, 9th, 10th, 11th, 15th, and 16th November, 1983. Sixteen Members took part in the discussion. Hon. Chief Minister replied to the debate on 15th and 16th November, 1983. Thiru R. Umanath thereafter availed the opportunity of right of reply.

The above motion was put to vote of the House on the 16th November, 1983 and the House divided as follows.-

Ayes	49
Noes	125
Neutrals	Nil.

The above motion was declared lost.

XV. FINANCIAL BUSINESS.

The first Supplementary Statement of Expenditure for the year 1983-84 was presented by Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance on the 27th October 1983. On the 31st October 1983, general discussion took place thereon and the House voted the demands in full and the grants were made.

The Appropriation Bill relating to the First Supplementary Statement of Expenditure for the year 1983-84 was introduced on 31st October 1983 itself. It was considered and passed on 17th November 1983.

(2) On the 27th October, 1983, the Hon. Minister for Finance presented the Demand for Grants for Excess Expenditure in the years 1975-76, 1976-77 and 1977-78.

On the 31st October 1983, all Demands for grants were put to vote and carried without discussion and three appropriation Bills, relating to the excess grants were introduced: on the 17th November, 1983 the above three Bills were considered and passed.

XVI. LEGISLATIVE BUSINESS.

During this period 23 Bills were introduced of which 19 Bills were considered and passed.

Four Bills introduced during the previous sessions of the Assembly were also considered and passed. The details are as follows:-

<i>Serial Number (1)</i>	<i>Name of the Bill. (2)</i>	<i>Date of Introduction. (3)</i>	<i>Date of Consideration (4)</i>
1.	The Tamil Nadu Prohibition (Second Amendment) Bill, 1983 (L.A. Bill No.36 of 1983.)	25 th October, 1983.	18 th November 1983.
2.	The Tamil Nadu Contingency Fund (Amendment) Bill, 1983. (L.A. Bill No.37 of 1983.)	25 th October, 1983.	28 th October, 1983.
3.	The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment and Validation) Bill, 1983. (L.A. Bill No.38 of 1983.)	25 th October, 1983.	17 th November, 1983.
4.	The Madras University and the Madurai Kamaraj University (Amendment) Bill, 1983 (L.A. Bill No.39 of 1983.)	25 th October, 1983.	1 st November, 1983.
5.	The Madras City Police and The Tamil Nadu District Police (Second Amendment) Bill, 1983 (L.A. Bill No.40 of 1983.)	26 th October, 1983.	Yet to be considered and passed.
6.	The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1983 (L.A. Bill No.41 of 1983.)	26 th October, 1983.	18 th November 1983.
7.	The Tamil Nadu Entertainment Tax (Fourth Amendment) Bill, 1983 (L.A. Bill No.42 of 1983.)	26 th October, 1983.	18 th November, 1983.
8.	The Tamil Nadu Debt Relief (Second Amendment) Bill, 1983 (L.A. Bill No.43 of 1983.)	26 th October, 1983.	18 th November, 1983.

<i>Serial Number</i> (1)	<i>Name of the Bill.</i> (2)	<i>Date of Introduction.</i> (3)	<i>Date of Consideration</i> (4)
9.	The Tamil Nadu Building and Construction Workers (Conditions of Employment and Miscellaneous Provisions) Bill, 1983. (L.A. Bill No.44 of 1983.)	28 th October, 1983.	Yet to be considered and passed.
10.	The Madras City Police and the Tamil Nadu District Police (Third Amendment) Bill, 1983 (L.A. Bill No.45 of 1983.)	29 th October, 1983.	Yet to be considered and passed.
11.	The Tamil Nadu Appropriation (No.4) Bill, 1983 (L.A. Bill No.46 of 1983.)	31 st October, 1983.	17 th November 1983.
12.	The Tamil Nadu Appropriation (No.5) Bill, 1983 (L.A. Bill No.47 of 1983.)	31 st October, 1983.	17 th November, 1983.
13.	The Tamil Nadu Appropriation (No.6) Bill, 1983 (L.A. Bill No.48 of 1983.)	31 st October, 1983.	17 th November, 1983.
14.	The Tamil Nadu Appropriation (No.7) Bill, 1983 (L.A. Bill No.49 of 1983.)	31 st October, 1983.	17 th November, 1983.
15.	The Tamil Nadu Panchayats (Appointment of Special Officers) Second Amendment Bill, 1983 (L.A. Bill No.50 of 1983.)	1 st November, 1983.	17 th November, 1983.
16.	The Tamil Nadu Panchayats Union Councils (Appointment of Special Officers) Second Amendment Bill, 1983 (L.A. Bill No.51 of 1983.)	1 st November, 1983.	17 th November, 1983.
17.	The Tamil Nadu Panchayats (Second Amendment) Bill, 1983 (L.A. Bill No.52 of 1983.)	1 st November, 1983.	17 th November, 1983.
18.	The Tamil Nadu Panchayats (Third Amendment) Bill, 1983 (L.A. Bill No.53 of 1983.)	1 st November, 1983.	17 th November, 1983.

<i>Serial Number</i> (1)	<i>Name of the Bill.</i> (2)	<i>Date of Introduction.</i> (3)	<i>Date of Consideration</i> (4)
19.	The Madurai City Municipal Corporation (Amendment) Bill, 1983 (L.A. Bill No.54 of 1983.)	1 st November, 1983.	17 th November, 1983.
20.	The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment (Amendment) Bill, 1983 (L.A. Bill No.55 of 1983.)	9 th November 1983.	18 th November, 1983.
21.	The Payment of Gratuity (Tamil Nadu Amendment) Bill, 1983 (L.A. Bill No.56 of 1983.)	9 th November, 1983.	17 th November, 1983.
22.	The Tamil Nadu Inam Abolition Laws (Validation of Proceedings) Bill, 1983 (L.A. Bill No.57 of 1983.)	15 th November, 1983.	Yet to be considered and passed.
23.	The Tamil Nadu Agricultural Produce Markets (Second Amendment) Bill, 1983 (L.A. Bill No.58 of 1983.)	17 th November, 1983.	17 th November, 1983.

(ii) The details of the Bills which were introduced during the previous Sessions of the Assembly considered and passed during this session are as follows:-

24.	The Tamil Nadu Patta Pass Book Bill,(As Amended by the Joint Select Committee.) (L.A. Bill No.49 of 1981.)	11 th May 1981.	17 th November 1983.
25.	The Tamil Nadu Pawn Brokers (Amendment) Bill, 1982 (L.A. Bill No.48 of 1982.)	10 th September 1982.	18 th November, 1983.
26.	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1983. (L.A. Bill No.1 of 1983.)	27 th January 1983.	18 th November, 1983.
27.	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land (Second Amendment) Bill, 1983 (L.A. Bill No.18 of 1983.)	4 th March 1983.	18 th November, 1983.

XVII. GOVERNMENT RESOLUTION

On the 25th October 1983, on behalf of Hon. Dr. M.R. Ramachandran, Chief Minister, Hon. Dr. V.R. Nedunchezhiyan, Leader of the House (Minister for Finance) moved the resolution on the plight of Sri Lankan Tamils:

The discussion took place for four days and thirteen Members took part in the discussion. Hon. the Chief Minister replied to the debate.

Thiruvallargal: - N.S.V. Chitthan, M. Ambikapathi, N. Sankaraiah, R. Karuppiyah, Dr. K. Sowrirajan and L. Elayaperumal have given notices of amendment to the Resolution. The most of the amendments were withdrawn by leave of the House. Thiruvallargal N. Sankaraiah and M. Ambikapathi pressed two of their amendments which were put to vote and declared lost.

Thiru A. Rahman Khan has given notice of a substitute resolution and the same was deemed to have been withdrawn as the Member was not in his seat.

The resolution was adopted Nem Con as follows:-

(அ) “ கடந்த சூலைத் திங்கள் முதல் தொடர்ந்து இலங்கை வாழ் தமிழர்களான ஈழத்தமிழர்களை, இந்தியப் பரம்பரை வழிவந்த தமிழர்கள், இந்தியத் தமிழர்கள் ஆகியோர்க்கு எதிராக நடத்தப்பட்டு வரும் கொலை, கொள்ளை, தீ வைப்பு, கற்பழிப்பு, சூறையாடுதல், துயரிழைத்தல் போன்ற கொடுஞ் செயல்களை அறிந்து இப்பேரவை மிக்க அதிர்ச்சியையையும், வேதனையும் அடைகிறது.

(ஆ) மேற்கண்ட கொடுஞ்செயல்களைத் தொடர்ந்து செய்து வரும் சிங்கள இன வெறியர்களையும், அவர்களுக்கு உடந்தையாக நின்று அட்டுழியங்கள் பலவற்றையும் நடத்திவரும் இலங்கை இராணுவத்தினர்-காவல்துறையினர் ஆகியோரையும், அவர்களுக்கு ஆதரவு அளித்து வரும் அதிபர் ஜெயவர்த்தனே தலைமையிலுள்ள அரசையும் இப்பேரவை வன்மையாகக் கண்டிக்கிறது.

(இ) இலங்கையில் நடைபெற்றுவரும் நாகரிகமற்ற, காட்டுமிராண்டித்தனமான, சனநாயகப் பண்பற்ற, மனிதாபிமானமற்ற முறையில் நடைபெற்று வரும் கொடுமைகளை எதிர்த்து, எதிர்ப்புக் குரல் கொடுக்கும் வகையில், சட்ட ஒழுங்கு முறைகளுக்கு உட்பட்டுக் கண்டன ஊர்வலங்கள் நடத்தியும் பொது வேலை நிறுத்தப்பட்டுக் கண்டன ஊர்வலங்கள் நடத்தியும் பொது வேலை நிறுத்தம் - கடையடைப்புச் செய்தும், அமைதி ஆர்ப்பாட்டங்கள் மேற்கொண்டும், கோரிக்கைகள் எழுப்பியும் தங்கள் உள்ள உணர்வை ஒருமித்த முறையில் எழுப்பிய பொது மக்களுக்கும், பல்வேறு துறையினர்க்கும், அனைத்து அரசியல் கட்சியினர்க்கும், எல்லா அமைப்பினர்க்கும் இப்பேரவை தனது பாராட்டுதலைத் தெரிவித்துக்கொள்கிறது.

(ஈ) பல்வேறு இன்னல்களுக்கு ஆளாகியுள்ள இலங்கைவாழ் தமிழர்களின் துயர்களை எல்லாவகைகளிலும் துடைக்கவும், தமிழக மக்களின் ஒரு மித்த உணர்வுகளுக்கச் செயல் வடிவம் கொடுக்கவும், மாண்புமிகு தமிழக முதர்வர் அவர்கள், அனைத்து அரசியல் கட்சித் தலைவர்களின் ஆதரவோடு எடுத்த நடவடிக்கைகளை இப்பேரவை பாராட்டி, வரவேற்பதோடு, தமிழக மக்களின் உணர்வை ஏற்று, இலங்கைவாழ் தமிழரின் ஆதரவையும், மதிப்பையும் பெற்று, ஆக்க நிறைவான இயன்ற நடவடிக்கையெல்லாம் எடுக்க முன்வந்த மாண்புமிகு இந்தியப் பிரதமர் அவர்களுக்கு தனது நன்றியைத் தெரிவித்துக்கொள்கிறது.

(உ) இலங்கைவாழ் தமிழர்கள் அனைவரும் இப்பொழுது ஏற்பட்டுள்ள இக்கட்டான கட்டத்தில், தங்களுக்கு நிலையான வாழ்வுரிமையையும், பாதுகாப்பையும் இந்திய அரசின் முயற்சியாலும், செல்வாக்காலும், நியாயவுணர்வாலும், நடவடிக்கையாலும் மட்டுமே பெறமுடியும்

என்று தெளிவாகவும், திண்மையாகவும் கருதுவதால், மாண்புமிகு இந்தியப் பிரதமர் அவர்கள் காலந்தாழ்வுக்கு இடமேற்படாமலும், உடனடியாகத் தீவிரமான செயல்முறைகளை மேற்கொள்ள வேண்டும் என்று இப்பேரவை கேட்டுக்கொள்வதோடு உலக மக்களின் ஆதரவு, இந்திய மக்கள் அனைவரின் ஆதரவு, இலங்கையிலுள்ள நேர்மையான சனநாயகச் சக்திகளின் ஆதரவு ஆகியவற்றைத் திரட்டுவதற்கு ஆவன செய்யவேண்டும் என்றும் கோருவதோடு இலங்கைவாழ் தமிழ் மக்களுக்கு தொடர்ந்து இன்னல் ஏற்படாதவாறு பேச்சு வார்த்தையை விரைவுபடுத்தி இந்தப் பிரச்சனையைத் தீர்க்குமாறும் இப்பேரவை வற்புறுத்துகிறது.

(ஊ) இந்தியாவுக்கும் இலங்கைக்கும் இனம்-மொழி, வரலாறு - நாகரீகம், பண்பாடு - உறவு - தொடர்பு போன்றவற்றில் நீண்ட நெடுங்காலமாகவே பிணைப்பு இருந்து வருவதாலும், அண்டை நாட்டினரும், அகில உலக நாட்டினரும் கவலைப்படுவதற்குரிய தன்மையில் இலங்கையின் சிறுபான்மையோரின் அடிப்படை மனிதவுரிமைகளுக்க அழிவு ஏற்படுத்தப்பட்டு வருவதாலும் இந்திய மக்கள் - இந்தியத் தூதுவரகம் - இந்திய வங்கிகள் - இந்தியச் சுற்றுலாப் பயணிகள் கடுமையாகத் தாக்கப்பட்டிருப்பதாலும், இந்திய அரசு இலங்கையில் ஏற்பட்டிருக்கும் தமிழர்களின் பிரச்சனைகளுக்குத் தீர்வு காணும் பொறுப்பை ஏற்றுக் கொண்டு, அதற்கான முயற்சிகளில் தீவிரமாக, ஈடுபட வேண்டியது நியாயமான செயலாகும் என்பதை இப்பேரவை இந்திய அரசுக்கு வலியுறுத்திக் கூற விரும்புகிறது.

(எ) உலக நாடுகளில் வாழும் சிறுபான்மையோரின் நலங்காக்கும் பொறுப்பையும், அவர்களுக்கு நிலையான வாழ்வளிக்கும் பொறுப்பையும், அடிப்படையுரிமைகளைப் பாதுகாக்கும் பொறுப்பையும், ஏற்றுக் கொண்டிருக்கின்ற ஐக்கிய நாடுகள் அவை இலங்கைவாழ் தமிழர்களின் பிரச்சனையை நிலையாகத் தீர்க்கும் பொருட்டு, உடனடியாகத் தன் முழுச் செல்வாக்கையும், அதிகாரத்தையும் பயன்படுத்தி, நியாயத்தை நிலைநாட்ட முன் வர வேண்டும் என்று இப்பேரவை வற்புறுத்துகிறது. ஐக்கியநாடுகள் அவையில் முக்கியமான வகையில் அங்கம் பெற்றுள்ள இந்திய அரசு இதனை வலியுறுத்துமாறு இப்பேரவை கேட்டுக்கொள்கிறது.

(ஏ) இலங்கையில் ஆயுதவலிவாலும், அடக்கு முறையாலும், வன்முறைச் செயல்களாலும், தமிழர் இனத்தையே அழிக்கும் பணியில் ஈடுபட்டிருக்கும் இலங்கை அரசுக்கு ஆயுதங்கள் வழங்க அமெரிக்க அரசு ஆயுத்தம் செய்து வருவதையும், திருகோண மலைப்பகுதியை நிலையான கடற்படைத்தளமாக ஆக்கிக்கொள்ள முயலுவதையும், அமெரிக்க அரசின் பாதுகாப்புத்துறைச் செயலாளர் திரு வென்பெர்ஜெர் இலங்கை அரசுடன் இரகசிய பேச்சுவார்த்தை நடத்தியிருப்பதையும் கண்டு இப்பேரவை அதிர்ச்சியும் கவலையும் அடைந்திருப்பதோடு இலங்கைவாழ் தமிழர்க்கு வாழ்வளிக்க வேண்டிய வல்லரசான அமெரிக்க வாழ்வளிக்க முன்வராமல் தமிழினத்தின் அழிவுக்கு காரணமாக அமையும் ஆயுதங்களை வழங்க முன் வந்திருக்கும் போக்கை வன்மையாகக் கண்டிப்பதோடு ஆயுதம் வழங்குவது - கடற்படைத்தளம் அமைப்பது போன்ற அநியாயச் செயல்களை அமெரிக்கா அறவே கைவிடவேண்டுமென்றும் வலியுறுத்துகிறது.

(ஐ) இலங்கையில் பாதிக்கப்பட்டுள்ள தமிழர்களின் நலங்கருதி தமிழக அரசாலும், இந்திய அரசாலும் அனுப்பி வைக்கப்பெறும் உணவுப் பொருள், உடைகள், உடமைகள், மருந்துகள் போன்றவை உரியவர்க்குப் போய்ச் சேரவைப்பதற்கு இந்திய அரசு ஐக்கிய நாடுகள் அவையின் மூலமோ அல்லது இந்திய தூதுவராலயத்தின் மூலமோ தக்க ஏற்பாடுகளைச் செய்ய வேண்டும் என்று இப்பேரவை இந்திய அரசைக் கேட்டுக் கொள்கிறது.

(ஓ) உரிமைவேட்கையோடு அறபோர் நடத்தும் இலங்கைவாழ் தமிழர்களின் குடியுரிமை - வாக்குரிமை - தொழிலுரிமை - வாழ்வுரிமை - மொழியுரிமை போன்றவற்றை அடியோடு பறிக்கும் வகையில் இலங்கை அரசால் கொண்டு வந்து சட்டமாக்கப்பட்டுள்ள காட்டு மிராண்டி சட்டத்தை இப்பேரவை வன்மையாகக் கண்டிப்பதோடு, அதனை பின்பெறச் செய்ய இலங்கை அரசை வற்புறுத்துமாறு இந்திய அரசை இப்பேரவை கேட்டுக்கொள்கிறது.

(ஔ) இலங்கையிலுள்ள தமிழர் தலைவர்கள் நிபந்தனையற்ற முறையில் வட்டமேசை மாநாட்டில் கலந்து கொண்டு, தங்கள் எண்ணங்களையும் திட்டங்களையும் ஒளிவு மறைவில்லாமல் வெளியிட வாய்ப்பளித்து, நல்லுறவு அடிப்படையில் பேச்சு வார்த்தை நடத்தி, இலங்கைவாழ்

தமிழர்கள் அனைவரும் மன அமைதியும், நம்பிக்கையும் கொள்ளத்தக்க முறையிலும், இலங்கைவாழ் தமிழருக்கும், சிங்கள மக்களுக்கும் இடையில் நல்ல எண்ணமும், நல்லுறவும், நம்பிக்கையும் ஏற்படும் வகையிலும் தீர்வுகாண, இலங்கை அரசு சனநாயக பண்புடன் முயலவேண்டும் என்று இலங்கை அரசை வற்புறுத்துமாறு இந்திய அரசை இப்பேரவை கேட்டுக்கொள்கிறது.

(ஒள) இலங்கை வன்முறைக் கொடுமைகளுக்கு ஆளாகி உயிரிழந்தவர்களின் குடும்பங்களுக்கும், படுகாயமுற்று அவதிப்படுவோர்க்கும், சொத்துக்களை இழந்து தவிபோர்க்கும் இலங்கை அரசு உரிய முறையில் நட்ட ஈட்டினை உடனடியாக அளிக்க வேண்டும் என்றும் அகதிகளாகத் தமிழகம் திரும்பியுள்ள இலங்கைவாழ் தமிழர்கள் மீண்டும் இலங்கைக்குச் சென்று குடியேற வழிவகை செய்ய வேண்டும் என்றும், அவர்கள் இழந்த சொத்துக்களையும், வீடுகளையும் திரும்ப மீட்பதற்கான முயற்சிகளை மேற்கொள்ள வேண்டும் என்றும், இலங்கை மலைத் தோட்டத் தமிழ் தொழிலாளர்கள் முழுக் குடியுரிமையும், வாக்குரிமையும், வாழ்வுரிமையும் பெற வழிவகைக் காண வேண்டும் என்றும் இப்பேரவை வற்புறுத்துவதோடு, அதற்கான உரிய நடவடிக்கைகளை இந்திய அரசு மேற்கொள்ள வேண்டுமென்றும் கேட்டுக்கொள்கிறது.

(க) தமிழ்மக்களின் உள்ளக் குமுறலையும் எண்ணங்களையும் கோரிக்கைகளையும் ஐக்கிய நாடுகள் அவையில் எடுத்து வைக்கும் வாய்ப்பை அளிக்கும் வகையில் தமிழக மக்களின் நம்பிக்கையைப் பெற்றுத் தமிழக ஆட்சியில் அமர்ந்துள்ள அமைச்சரவையின் உறுப்பினரான மாண்புமிகு மின்துறை அமைச்சரை இந்தியக் குழுவின் உறுப்பினராகத் தேர்ந்தெடுத்து, அனுப்பி வைத்த இந்தியப் பேரரசையும், அனைத்து நாடுகளும் அறியும் வண்ணம் ஐந்து கோடித் தமிழ் மக்களின் உணர்வை, ஐக்கிய நாடுகள் அவையில் வெளிப்படுத்திய மாண்புமிகு மின்துறை அமைச்சர் அவர்களையும் இப்பேரவை பாராட்டுகிறது.

(ங) இலங்கை அதிபர் ஜெயவர்த்தனே அவர்கள் மீண்டும், சமரசப் பேச்சு நடத்த இந்தியப் பிரதிநிதி திரு ஜி. பார்த்தசாரதி அவர்களை மீண்டும் அனுப்பி வைக்குமாறு இந்திய அரசைக் கேட்டுக் கொண்டிருப்பதை இப்பேரவை வரவேற்பதோடு இலங்கைத் தமிழர்களின் அனைத்துத் தரப்பு அமைப்புகளின் தலைவர்களும் நிபந்தனையற்ற முறையில் கலந்து கொள்ளத்தக்க முறையில் வட்ட மேசை மாநாட்டை விரைவாக கூட்டுவதற்கான ஏற்பாடு செய்யப்படவேண்டும் என்றும் இப்பேரவை கேட்டுக்கொள்கிறது.

(ச) நிலையான வாழ்வுரிமைகளுக்கும், நிலைத்த பாதுகாப்புக்கும் அறவழியில் அறப்போர் நடத்திடும் இலங்கைவாழ் தமிழ் மக்களுக்க இப்பேரவை தன் முழு ஆதரவை அளிப்பதோடு, அவர்களின் நியாயமான கோரிக்கைகள் அனைத்தும் வெற்றி பெற வேண்டும் என்ற விருப்பத்தையும் தெரிவித்துக்கொள்கிறது.

(சு) இந்தத் தீர்மானத்தில் மேலே குறிப்பிடப்பட்டுள்ள கோரிக்கைகளை இந்தியப் பேரரசின் மூலம் நடைமுறைப்படுத்துவதற்கான, எல்லாவித முயற்சிகளையும் முறைப்படி, மேற்கொள்ளுமாறு இப்பேரவை தமிழக அரசைக் கேட்டுக்கொள்கிறது.

XVIII GOVERNMENT MOTIONS

(1) On the 27th October 1983, Hon. the Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules be Suspended and the House do resolve to transact Government Business.

The motion was put and carried.

(2) On the 1st November 1983, Hon. the Leader of the House (Minister for Finance) moved the following motion:-

"That under rule 25 (1) of the Tamil Nadu Legislative Assembly Rule the House be adjourned to meet again at 10.00 a.m. on the 8th November 1983".

The motion was put and carried.

(3) On 9th November 1983, Thiru S. Alagarsamy raised certain allegation against the Hon. Minister for Labour. On the 10th November 1983, Hon. the Leader of the House (Minister for Finance) moved the following motion:-

"That the matter be referred to the Committee of Privileges for in examination and report".

The motion was put and carried.

(4) On the 10th November 1983, Hon. the Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules suspended and the House do resolve to transact Government Business".

The motion was put and carried.

(5) On the 10th November 1983, Hon. the Leader of the House (Minister for Finance) moved that Rule 31 of the Tamil Nadu Legislative Assembly Rules relating to time for questions be suspended on 11th November 1983 and the House do resolve to transact Government Business.

The motion was put and carried.

6) On the 16th November 1983 Hon. the Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules be suspended on 17th November 1983 and the House do resolve to transact Government Business".

The motion was put and carried.

(7) Election of Two Members to the Senate of the Bharathiar University, Coimbatore.

On the 17th November 1983, Hon. the Leader of the House (Minister for Finance), moved the following motion:-

"That this Assembly do proceed to elect the following two Members as Members of the Senate of the Bharathiar Unviersity, Coimbatore.

1. Thiru Thiruppur R. Manimaran.
2. Thiru K. Kallan.

The motion was put and carried.

(8) Election of two Members to the Senate of the Bharathidasan University in Tiruchirappalli"

On the 17th November, 1983, Hon. the Leader of the House (Minister for Finance) moved the following motion:-

"That this Assembly do proceed to elect the following two Members as Members of the Senate of the Bharathidasan University, Tiruchirappalli."

1. Thiru P. Musiriputhan
2. Thiru J.S. Raju

The motion was put and carried.

(9) On the 17th November 1983 Hon. the Leader of the House (Minister for Finance) moved the following motion under Rule 30 (3) of the Tamil Nadu Legislative Assembly Rules:-

"That in item No.V Government Bills - Consideration, the Tamil Nadu Agricultural Produce Markets (Second Amendment) Bill, 1983 (L.A. Bill No. 58 of 1983) be taken up for consideration on today (17th November 1983) itself as next item to the payment of gratuity (Tamil Nadu Amendment) Bill, 1983 (LA Bill No.56 of 1983)".

The motion was put and carried.

(10) On the 17th November 1983, Hon. the Leader of the House (Minister for Finance) moved that Rule 31 of the Tamil Nadu Legislative Assembly Rules, relating to time for questions be suspended on the 18th November 1983 and the House do resolve to transact Government Business.

The motion was put and carried.

(11) On the 18th November 1983, Hon. Thirumathi Gomathi Srinivasan Minister for Social Welfare moved the following motion:-

"That this House recommends to the Tamil Nadu Legislative Council to nominate a Member from the Tamil Nadu Legislative Council to fill up the vacancy in the Joint Select Committee on the Tamil Nadu Prevention of Cow slaughter and Animal Preservation Bill, 1982 (L.A.Bill No. 21 of 1982) caused by the resignation of Hon. Thiru S.R. Eradha, Minister for Environmental Pollution Control, from the Membership of the Joint Select Committee".

The motion was put and carried.

(12) On the 18th November 1983, Hon. the Leader of the House, (Minister for Finance) moved the following motion:-

"That under Rule 25 (1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned sine die".

The above motion was put and carried.

XIX. PRIVILEGE MATTERS

(1) On the 10th November 1983, the Hon. Speaker announced that Thiruvalluvar S. Muthukrishnan and M. Vincent had given notices of Privileges against the Tamil Dailies 'Ethioli' dated 9th November 1983 and Dinakaran dated 10th November 1983 for having published the matters relating to certain allegations made on the floor of the House on 9th November 1983 against the Hon. Minister for Labour, in spite of the order of Hon. Speaker that the same should not be published in newspapers. Hon. Speaker under the powers vested in him under Rule 255 of the Tamil Nadu Legislative Assembly Rules suo-motu referred the matter to the Committee of Privileges for its examination and report as there is a prima facie case in this issue.

(2) On the 17th November 1983 Hon. Speaker announced that Thiruvalluvar R. Umanath M. Arumugham and Dr. K. Sourirajan had given notices of privileges against Thiru P. Sabhanagyagam, Managing Director of the South India Viscose Company Limited, for giving a press statement on a matter that is already under the consideration of the Committee of Privileges. Hon. Speaker under the powers vested in him under Rule 255 of the Tamil Nadu Legislative Assembly Rules suo-motu referred the matter to the Committee of Privileges for its examination and report, as this matter is connected to the matter that is already under the consideration of the Committee of Privileges.

(3) On the 17th November 1983, Hon. Speaker announced that Thiru Thiruppur R. Manimaran had given a notice of Privilege against Thiru S. Alagarsamy stating that the latter is responsible for the publication in Dinakaran and Murasoli the letter containing certain allegations against the Hon. Minister for Labour. Hon. Speaker under the powers vested in him under Rule 255 of the Tamil Nadu Legislative Assembly rules *suo motu* referred the matter to the Committee of Privileges for its examination and report as this matter is also connected to the matter that is already under the consideration of the Committee of Privileges.

(4) On the 10th November 1983, Hon. Speaker gave a ruling on a letter *
*read by Thiru S. Alagar swamy, M.L.A., on 9th November 1983, in connection with the allegations, he had made against Hon. Minister for Labour.

However on a motion was moved by the Hon. Leader of the House to refer the matter to the Committee of Privileges for its examination and report. The motion was put to vote of the House and carried.

XX. RULING GIVEN BY HON. SPEAKER

(1) On the 26th October 1983, Hon. Speaker referred to the point of order raised by Thiruvallal V. Krishnamoorthy, R. Umanath, P. Nedumaran and M. Ambikapathi on 25th October 1983, with regard to the recognition of Thiru K.S.G. Haja Shareef as Leader of Opposition and ruled that there was no point of order in the above matter.

(2) On the 10th November 1983 Hon. Speaker gave the following ruling on a letter read and by raised by Thiru S. Alagarwamy, in the House on 9th November 1983.

"In order to clear the doubts in the matter and also to find out the genuineness , the proceedings of the House on 9th November 1983 pertaining to a letter read in the House by Thiru S. Alagarwamy without prior permission from the Chair stated to have been written by Thiru P. Sabhanayagam of South India Viscos Limited might be on record in as much as the Member himself had taken up responsibility. However, the slogans raised by the Members would not find a place and also ruled that in future in similar matters all the Members should adhere to his ruling given on the floor of the House on 15th April 1983".

(3) On the 17th November 1983, Hon. Speaker referred to the point of order raised by Thiru V. Krishnamoorthy on 16th November 1983 with regard to the expunction of his speech made in the House on 11th November 1983 and ruled that there is no point of order in it.

XXI. PRESENTATION OF COMMITTEE REPORTS

<i>Serial No.</i> (1)	<i>Serial number and name of the report.</i> (2)	<i>Date of presentation.</i> (3)
1.	Twentieth Report of the Committee on Estimates.	26th October, 1983.
2.	Report of the Joint Select Committee on the Tamil Nadu Patta Pass Book Bill, 1981 (L.A. Bill No. 49 of 1981).	15th November 1983
3.	Twenty-first Report of the Committee on Estimates.	18th November 1983
4.	Fifth Report of the Committee on Government Assurances.	Do.

XXII. CONSTITUTION OF COMMITTEE

The Business Advisory Committee was reconstituted for the year 1983-84 and the members were informed through Information sheet. With effect from 21st October 1983 The names of Members of the Committee are given in Appendix-I.

XXIII. RETURN OF ASSETS

Return of Assets of the Members of the Tamil Nadu Legislative Assembly including Hon. Speaker as on 31st March 1981 31st March 1982 and 31st March 1983 and one member as on 31st March 1981 three Members on 31st March 1982 and 8 Members on 31st March 1983 were placed on the Table of the House on 18th November 1983.

XXIV. PAPERS PLACED ON THE TABLE OF THE HOUSE

During the period 286 papers were placed on the Table of the House details of which are given below:-

A. Statutory Rules and Orders	222
B. Reports, Notifications and Other Papers.	64

					286

APPENDIX

On the 21st October 1983, Hon. the Speaker re-constituted the Business Advisory Committee which is as follows:

**BUSINESS ADVISORY COMMITTEE
(Constituted on 21st October 1983)**

CHAIRMAN

1. Hon. Thiru K. Rajaram, Speaker

MEMBERS

2. Hon. Dr. M.G. Ramachandran, Chief Minister.
3. Hon. Dr. V.R. Nedunchezhiyan, Leader of the House.
4. Hon. Thiru S. Ramachandran, Minister for Electricity.
5. Hon. Thiru K.S.G. Haja Shareef, Leader of the Opposition.
6. Hon. Thiru P.H. Pandian, Deputy Speaker.
7. Thiru Thiruppur R. Manimaran, Government Whip.
8. Thiru N.S.V. Chitthan.
9. Thiru Anbil P. Dharmalingam.
10. Thiru N. Sankaraiah.
11. Thiru S. Alagarsamy.
12. Thiru S. Andi Thevar.
13. Thiru P. Nedumaran.
14. Thiru P. Mohamed Ismail.
